

National Company Law Tribunal


Allahabad Bench

CP No. 70/ALD/2017,  
CA No. 231/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 23.02.2018

NAME OF THE COMPANY: Indian Overseas Bank v/s Rotomac Global  
Pvt. Ltd

SECTION OF THE COMPANIES ACT/ I & B CODE: 7 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	VIKRAM BHALLA	Advocate	Indian Overseas Bank	
2.				

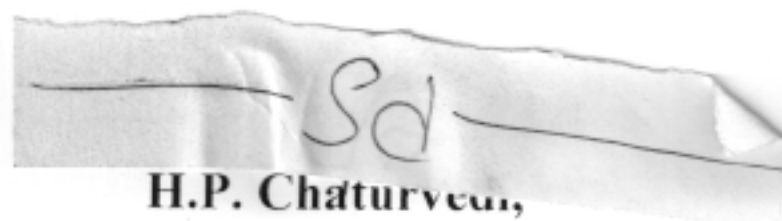
CP NO.70/ALD/2017, CA NO.231/2017

Sh. Vikram Bhalla, Advocate for the petitioner. The petitioner Indian Overseas Bank is directed to furnish proof of service or to issue a fresh notice to the respondent company under CIRP, which is still awaited.

Hence, the matter is further adjourned to 23<sup>rd</sup> March, 2018.

**Dated:23.02.2018**

Typed by:  
Kavya Prakash Srivastava  
(Stenographer)



H.P. Chaturvedi,  
Member (Judicial)